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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No 117/99

Suresh Chand Gupta

VERSUS Union of India and ors.

Date of Order	Orders
5.12.2000	<p>Mr. P.V.Calla, counsel for the applicant Mr. U.D.Sharma, counsel for the respondents</p> <p>The applicant continues up till now on the post of Head T.T.E. from which he was being shifted to the post of Chief Ticket Collector for a period of one year, due to stay order granted by the Tribunal in favour of the applicant. The period of one year relating to such shifting is completed since long. In view of this the learned counsel for the applicant does not want to press the present OA. It is, therefore, dismissed as not pressed.</p> <p><i>N.P.NAWANI</i> (N.P.NAWANI) Adm. Member</p> <p><i>A.K.MISHRA</i> (A.K.MISHRA) Judl. Member</p> <p><i>Received copy P.V. Calla 12/12/00</i> <i>for P.V. Calla Received copy 12/12/00</i></p>